FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PIK RESOURCE INDIA PRIVATE LIMITED

SL.NO.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	**Pik Resource India Private Limited**
2.	Date of Incorporation of Corporate Debtor	December 31, 1998
3.	Authority under which Corporate Debtor is incorporated/registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110MH1998PTC117707
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office:** F 99, North Bombay CHS LTD, Juhu Tara Road, Vile-Parle (West), Mumbai 400049 **Factory:** Plot No. 402, GIDC, Dist. Valsad, Gujarat, 396171
6.	Date of closure of Insolvency Resolution Process	June 05, 2024
7.	Liquidation commencement date of Corporate Debtor	August 30, 2024 (Order received on 07 September 2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Krishna Chamadia IBBI/IPA-001/IP-P00694/2017-2018/11220
9.	Address and E-mail of the Liquidator, as registered with the Board	**Address:** B-13, Anjani Complex, Perara Hill Road, Andheri East, Mumbai - 400099 **Email:** krishna@sphereadvisory.com
10.	Address and E-mail to be used for correspondence with the Liquidator	**Address:** B-13, Anjani Complex, Perara Hill Road, Andheri East, Mumbai - 400099 **Process Email Id:** pripl.ibc@gmail.com
11.	Last date for submission of claims	**October 07, 2024**

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the **Pik Resource India Private Limited** on August 30, 2024 under section 33 of the Insolvency and Bankruptcy Code, 2016.

The stakeholders of **Pik Resource India Private Limited,** are hereby called upon to submit their claims with proof on or before **October 07, 2024** to the liquidator at the address or email mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or preferably by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Date: September 10, 2024
Place: Mumbai

Krishna Chamadia
(Liquidator)

KRISHNA CHAMADIA
IBBI/IPA-001/
IP-P00694/
2017-2018/11220
Insolvency Professional

Krish